

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/MP/2011

Sub: Miscellaneous petition under Regulation 24 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 with a prayer for amendment in Regulation 3 of the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulation, 2004.

Date of hearing : 1.11.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited , Gurgaon

Respondents : Bihar State Electricity Board and others

Parties present : Shri S.S.Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Prashant Sharma, PGCIL
Shri Rajeev Kumar, PGCIL

Record of Proceedings

Through this application, the petitioner Power Grid Corporation of India Limited has prayed to make appropriate provisions and amend clauses (2), (3) (4), (5) and (6) of Regulation 3 of the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulation, 2004 (hereinafter referred to as 'the 2004 regulations') so that the complexities in procedure for making of application for determination of tariff, publication of the application which may arise due to enforcement of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and losses) Regulations, 2010.

2. The representative of the petitioner submitted that as per the clauses (3) and (4) of the 2004 regulations, applicants are required to serve copy of the application on each of the beneficiary and publish a notice of the

application in at least two daily newspapers having circulation in each of the State/UT where the beneficiaries are situated.

3. The representative of the petitioner further submitted that as per the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, which came into force w.e.f. 1.7.2011, the transmission charges are now to be computed under the Point of Connection (PoC) and all the designated ISTS customers in the country are its beneficiaries and it required to serve copies of the petition on all Designated ISTS Customers (DICs) and publish notices in newspapers all over the country whenever it approaches the Commission for determination of tariff for any transmission asset. He also submitted that there will be substantial increase in the cost of publication of notices in the newspapers and serving voluminous tariff petitions on the DICs.

4. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

5. The petitioner was directed to serve copy of the petition on the respondents, if already not done, on or before 11.11.2011. The respondents may file their reply on affidavit, latest by 30.11.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 14.12.2011.

6. The petition shall be listed for hearing on 22.12.2011.

Sd/-
(T. Rout)
Joint Chief (Law)